## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:4522 ANSWERED ON:20.12.2012 NOTARY PUBLIC Agarwal Shri Rajendra;Danve Shri Raosaheb Patil;Pandey Shri Ravindra Kumar

## Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of applications received for appointment as notary public, State-wise, including State Government of Maharashtra from January to October 2012;

(b) the present status of such applications;

(c) whether Government has taken any step for early disposal of these applications;

(d) if so, the time by which the said applications are likely to be disposed of; and

(e) the number of Central and State Notaries under Notary Act during the last three years and the current year, State-wise?

## Answer

## MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) A statement is annexed at Annexure-A;

(b) The applications are pending for consideration of the Central Government. The decision will be taken in the matter in due course;

(c) &( d) No time limit has been prescribed to dispose of these pending applications in the Notaries Act, 1952 & the Notaries Rules, 1956. However, applicants will be called for interview as and when decision with regard to it is taken by the Central Government; and

(e) A statement about notaries appointed by Central Government is annexed at Annexure-B. As per the Notaries Act, 1952 & the Notaries Rules, 1956, the records of the notaries appointed by the State Governments/UTs are kept by the respective States/UTs.